

by the Rajasthan Government during the current year (1953-54); out of this a sum of Rs. 1*50 lakhs is reported to have been spent so far.

SHRI H. C. MATHUR: Sir, from a previous reply to this question I gathered that it was Rajasthan who could not withdraw this amount and therefore they have extended the period from the year 1952-53 to 1953-54; while the Rajasthan Government's view point is that the Central Government is not allowing them to draw this amount. What is the correct position?

DR. K. N. KATJU: I do not understand the question of the hon. Member at all. But I may say that at the time of the financial integration, a crore and a half were allotted to Rajasthan, in the year 1951-52. During the last two years the Rajasthan Government have already drawn Rs. 78,89,000 in the two years 1951-52 and 1952-53, and in the current year they have drawn Rs. 6,47,000 and the sum remaining to be drawn is Rs. 64,04,000.

SHRI H. C. MATHUR: Was it open to the Rajasthan Government to draw the whole amount, if they liked, in the year 1952-53?

MR. CHAIRMAN: Was it open to them to take away the whole amount?

DR. K. N. KATJU: They may have taken it away. Sir, but I am not sure. They have got to spend. It is no use their taking away the money and keeping it in their Treasury. They have got to spend the amount because it was for specific purposes—roads, minor irrigation works, rural water supply schemes, administrative buildings, etc.

SHRI H. C. MATHUR: Am I to understand that the Rajasthan Government is not in a position to spend this amount and that is why they are not drawing on it?

DR. K. N. KATJU: This question ought to be put in the Rajasthan Assembly.

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SHRI H. C. MATHUR: You have just said that the amount is not being drawn because it is not only to be drawn but has got to be spent.

DR. K. N. KATJU: Yes, that is right.

SHRI H. C. MATHUR: May I point out that the Rajasthan Government has been asking for the whole amount and that it is not being given? From your reply last time it appeared that they could draw the whole amount even in the year 1952-53, but what I find from the Rajasthan Government is that this amount has been spread over the years 1952-53, 1953-54 and 1954-55. So, this is giving an absolutely wrong impression.....

DR. K. N. KATJU: I protest against this. It is not a wrong impression. If I may say so without impertinence, my hon. friend is going into lots of other matters. In this very year, they have not drawn more than Rs. 6,47,000.

SHRI H. C. MATHUR: Sir, I most respectfully submit that it is absolutely a wrong impression which is being created.

MR. CHAIRMAN: This is not a debate, Mr. Mathur. We are not having any discussion. If you want, you may put a question.

DR. K. N. KATJU: My hon. friend has got that habit.

SHRI H. C. MATHUR: My question is whether it is open to the Rajasthan Government to draw the whole amount if they could spend it?

DR. K. N. KATJU: Will the hon. Member please give notice of a question? I will make a full statement on that.

KHWAJA IN AIT ULLAH: Is it not a fact that the Rajasthan Government has spent 50 per cent, of the amount which it drew from the Central Government?

DR. K. N. KATJU: Possible, I do not know.

SHRI H. C. MATHUR: Sir, I have just one question which is entirely different from the previous ones. Am I to understand that this amount has nothing to do with the Central Aid for the Five Year Plan? Is it quite separate from it?

DR. K. N. KATJU: I think so; my hon. friend may be right, but I want notice.

**SMUGGLING FROM PORTUGUESE
TERRITORIES INTO INDIA**

*138. SHRI H. C. MATHUR: Will the Minister for FINANCE be pleased to state:

(a) what is the total value of goods smuggled from Portuguese territories of Goa and Daman into India and seized during the last two years and the current year; and

(b) whether any special steps have been taken during this year to control and check the smuggling of goods from those territories into India?

THE DEPUTY MINISTER FOR FINANCE (SHRI A. C. GUHA) : (a) The total value of such goods smuggled from the Portuguese territories of Goa and Daman into India as were seized during the last two years and the current year, is as follows:

<i>Year</i>	<i>Value</i>
1951	.. Rs. 18,86,000
1952	.. Rs. 44,61,000
1953 (upto June)	.. Rs. 11,22,000

(b) Yes, Sir. The following steps have been taken in the course of the last one year to control and check smuggling from Goa and Daman:

The coast guard service on the Bulsar-Surat coast north of Daman has been reorganised and reinforced besides putting into commission a motor boat; preventive measures have been intensified by frequent patrolling of the entire coast on the roads leading to the land frontier with the purchase of two jeeps and one Commer Estate Van; an intelligence unit has

been set up in the Bombay office of the Collector of Central Excise; baggage concessions for passengers arriving from Goa and Daman have been tightened up e.g., articles of new clothing even though worn on the person of the passenger are chargeable to duty and the free allowance in respect of jewellery imported as bona fide baggage has been reduced from Rs. 5,000 to Rs. 1,000 and where it is considered that the jewellery has been brought by carriers, duty is charged.

SHRI V. K. DHAGE: Am I to understand from the statement made by the hon. Minister just now that smuggling has been increasing every year in spite of the preventive measures adopted?

SHRI A. C. GUHA: I cannot say that it is increasing every year. Of course, from 1951-52, there was an increase in detection, but I think the difficulty is that there has been too much of restrictions regarding imports and of high tariff in India and these Portuguese territories are free from all these restrictions. So, there is a natural incentive to take to smuggling through these territories.

SHRI L. H. DOSHI: In view of the heavy smuggling going on, would it not be desirable to allow the import of these goods by the right way?

MR. CHAIRMAN: Suggestion for action.

SHRI GOVINDA REDDY: May I know whether the frontier staff is paid any special allowance for their work?

SHRI A. C. GUHA: Whenever they detect some cases, they are given some reward. There may be some local allowance also.

SHRI GOVINDA REDDY: Is it not a fact that the frontier staff are undergoing many hardships owing to the fact that they have to remain in jungle areas, owing to the fact that they receive meagre supplies and, owing to the fact that they do not get any special allowances? Therefore, they are tempted to connive at smuggling.